FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNBEAM DEALERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sunbeam Dealers Private Limited
2.	Date of incorporation of corporate debtor	28/08/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51311JH2013PTC001555
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No - 206, 2nd Floor, Samriddhi Square, Kishorganj, Ranchi, Jharkhand, India, 834001
6.	Insolvency commencement date in respect of corporate debtor	May 15, 2026
7.	Estimated date of closure of insolvency resolution process	November 11, 2026 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Rajesh Kumar Agrawal** Reg No: IBBI/IPA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata, West Bengal ,700013 E-mail : rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata, West Bengal ,700013 E-mail : ibc.sunbeam@rediffmail.com
11.	Last date for submission of claims	May 29, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **Sunbeam Dealers Private Limited** on **May 15, 2026**.

The creditors of **Sunbeam Dealers Private Limited** are hereby called upon to submit their claims with proof on or before May 29, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 16, 2026
Place: Kolkata

Rajesh Kumar Agrawal
Interim Resolution Professional
Sunbeam Dealers Private Limited
IBBI/IPA-001/IP-P01023/2017-2018/11722
AFA Valid till 31st December, 2026
1, Ganesh Chandra Avenue, 3rd Floor,
Room No 30, Kolkata- 700013

AZAM KHAN SENTENCED TO TWO YEARS IN JAIL FOR OBJECTIONABLE REMARK AGAINST DM

RAMPUR : A Rampur MP-MLA court has sentenced senior Samajwadi Party leader Azam Khan to two years in prison after convicting him in a 2019 case in which he made an objectionable remark against the then District Magistrate during the Lok Sabha election campaign. He was also fined Rs 5000. The verdict was delivered by Special Magistrate Shobhit Bansal on Saturday after completion of the hearing. The case pertains to a roadshow held in the Bhot police station area of Rampur during the 2019 election campaign, when Azam Khan was contesting as the Samajwadi Party candidate.

According to the prosecution, a video of Khan's statement, in which he allegedly made derogatory remarks against the then District Magistrate, had gone viral on social media, following which the Election Commission took cognisance of the matter and sought a report. He had called the DM a 'Tankhaiya' (salaried person) and urged people not to take him seriously. He also said that after the election, he will make the officials clean his shoes. The alleged incident took place in Mankara village in Rampur. Subsequently, a case was lodged at the Bhot police station on the complaint of the then SDM of Tanda and then Assistant Returning Officer of Chamraua Assembly constituency, Ghanshyam Tripathi. After the investigation, the police filed a charge sheet, and the trial proceeded in the MP-MLA court.

Additional Prosecution Officer Swadesh Sharma said the court, based on evidence and witness testimonies, found Khan guilty and sentenced him to two years' imprisonment. The complaint alleged that the remarks made during the poll campaign violated the Model Code of Conduct and undermined the dignity of a constitutional office, following which the court awarded the punishment.

India deepens space tech ties with Italy, announces new collaborations

NEW DELHI : The Indian National Space Promotion and Authorisation Centre (IN SPACe) on Saturday informed it led a delegation of Indian space tech firms to Space Meetings Veneto 2026 in Venice, Italy, underscoring India's push to strengthen international partnerships and the expand global footprint of its private space ecosystem.

The event drew industry leaders, startups, policymakers and technology providers, in which the Indian delegation held strategic talks with the Italian Space Industry Study Group to explore deeper commercial and technological cooperation between both countries.

Karnataka-based Astrobase Space Technologies signed a Memorandum of Understanding (MoU) with Impulso Space to support customer access and explore launch opportunities through integrated mission management and launch service networks.

Another firm Kepler Aerospace signed a framework agreement with Apogeo Space to expand global Ground Station as a Service (GSaaS) infrastructure and strengthen satellite collaboration between India and

Europe.

The partnership will explore joint opportunities across CubeSat systems, payload technologies, satellite infrastructure and mission operations.

Nine Indian space-tech companies joined the delegation and announced multiple collaboration initiatives.

Another firm VyomIC showcased its array of technologies during the event and announced a strategic collaboration focused on building next-generation navigation and resilient infrastructure technologies, the statement noted.

Dr. P.K. Jain, Director, Program Management and Authorisation Directorate (PMAD), IN-SPACe said that India's participation at Space Meetings Veneto reflects the growing global confidence in the country's space capabilities and private sector ecosystem.

The engagements translated into meaningful strategic partnerships between Indian and international space companies, he noted.

"The agreements signed by Astrobase Space Technologies, Kepler Aerospace and VyomIC highlight the increasing competitiveness and global readiness of Indian space enterprises. As India strengthens its position in the global space economy, IN-SPACe remains committed to enabling industry-led international collaborations," he said.

The visit follows the Italian Aerospace Delegation's visit to India in 2025 and forms part of the broader effort to deepen commercial space cooperation between India and Italy.

It also aligns with the 2025-2029 India-Italy Joint Strategic Action Plan announced at the G20 Summit 2024.

Rahul Gandhi demands sacking of Dharmendra Pradhan over NEET paper leak

NEW DELHI : Leader of Opposition in the Lok Sabha, Rahul Gandhi, on Saturday demanded the immediate removal of Union Education Minister Dharmendra Pradhan over the leak of the NEET examination paper, accusing the government of failing to protect the future of millions of students.

In a scathing attack on the Centre, Rahul Gandhi alleged that nearly 22 lakh NEET aspirants had been "cheated" and questioned Prime Minister Narendra Modi for maintaining silence on the issue.

"Twenty-two lakh NEET students have been cheated. But Modi ji is not saying a word. Remove Dharmendra Pradhan ji immediately, or

take responsibility yourself. Modi ji, sack Dharmendra Pradhan now," Gandhi said in a post on X.

He also released a video statement in which he claimed that the NEET question paper had been circulated two days before the examination.

Targeting the Education Minister, Rahul Gandhi said, "The whole country knows that the paper was distributed two days before the exam. India's Education Minister Dharmendra Pradhan says he has nothing to do with it. You have damaged the very core idea of India."

Rahul Gandhi alleged that there is a nexus involving the RSS, BJP, and individuals appointed in educational institutions, claiming the system was being used for profiteering at the cost of students' futures.

"This nexus between the RSS, BJP and the people they have installed in universities has destroyed India's education system," he alleged.

The Congress leader further attacked the process of appointing Vice-Chancellors in universities, claiming ideological affiliation had replaced merit and academic competence.

"The whole country knows that if someone wants to become a Vice-Chancellor, knowledge or experience is no longer important. If a person is affiliated with the RSS, he or she can become a Vice-Chancellor. If you are not from the RSS, you cannot become a Vice-Chancellor," Gandhi said.

Referring to repeated incidents of examination paper leaks across the country, he alleged that such failures had occurred "at least 80 times," destroying the future of nearly two crore young people.

Demanding accountability, Rahul Gandhi said Prime Minister Modi should immediately sack the Education Minister and ensure strict punishment for those responsible for the paper leak.

1.5 crore trees planted in 3 years: HM Amit Shah in Gujarat

AHMEDABAD/GANDHINAGAR : Union Home Minister Amit Shah on Saturday reviewed a series of development, environmental and infrastructure initiatives linked to the Gandhinagar Lok Sabha constituency, including a large-scale afforestation campaign under which more than one crore saplings are proposed to be planted during 2026-27.

Chairing a high-level meeting in Ahmedabad, Shah reviewed the ongoing 'Green Lok Sabha - Gandhinagar Lok Sabha' campaign and said tree plantation and pond rejuvenation had become a "new identity" of the constituency.

"In the past three years, 1.5 crore trees have been planted in the region. As a result of these continuous efforts, a reduction of 2-3 degrees has been recorded in the average temperature of the Lok Sabha constituency," he said in a post on X.

Officials informed the meeting that around 1.03 crore saplings would be planted during 2026-27, marking a 64 per cent increase over the nearly 62.85 lakh saplings planted last year.

The campaign aims to expand green cover and provide "clean air, water and a green environment" for future generations.

Shah suggested identifying housing societies where more than 50 trees could be planted and called for "increasing green cover in every part of Ahmedabad through public participation".

He also directed officials to undertake plantation in road medians and small open spaces, and to intensify plantation in Gujarat Industrial Development Corporation (GIDC) areas to provide an environment-friendly atmosphere for workers and industries.

The plantation drive will include Miyawaki model plantations, dense plantations, linear plantations, boundary plantations, and scattered plantation techniques.

Authorities also plan to green roadside stretches, vacant government plots and urban dump sites.

The Forest Department will expand the plantation of 6,000 saplings at 18 entry points in Gandhinagar district and seven entry points in Ahmedabad district as part of a "Van Kavach" initiative.

As part of the campaign inspired by Prime Minister Narendra Modi's 'Ek Ped Maa Ke Naam 2.0' initiative, free saplings will be distributed to citizens. Officials said families living in tenements, row houses and bungalows would each receive one sapling to encourage public participation.

Several government departments and civic bodies will participate in the campaign.

Officials said the Deputy Conservator of Forests, Ahmedabad, would undertake plantation of more than 38.79 lakh saplings, while the Gandhinagar forest division would plant more than 12.47 lakh saplings.

Ahmedabad Municipal Corporation (AMC) is expected to plant around 25 lakh trees, and Gandhinagar Municipal Corporation (GMC) is expected to plant more than 5.42 lakh trees.

Authorities also plan to involve the railways through a memorandum of understanding for plantation work in railway areas, while several organisations have committed support under corporate social responsibility initiatives.

Officials stated during the meeting that the tree plantation undertaken between 2019 and 2025 in the Gandhinagar parliamentary constituency had increased green cover by 11.25 per cent, equivalent to around 2,729 hectares.

Apart from environmental initiatives, Shah reviewed development works linked to Gujarat Urban Development Company (GUDC) and municipalities in the Gandhinagar parliamentary constituency, including Mansa municipality.

Meetings were also held on the progress of public healthcare services, interlinking and rejuvenation of ponds, and the ongoing modernisation of the Sarkhej-Gandhinagar highway to improve healthcare access and transport connectivity in the region.

In another meeting, Shah reviewed the activities of Akhand Anand and Sastu Sahitya Mudranalaya Trust, which has translated spiritual literature and Indian traditions into Gujarati for more than a century.

K Kavitha writes to PM Modi for removal of Union Minister Bandi Sanjay over POCSO case against his son

HYDERABAD : Telangana Rakshana Sena President, K Kavitha, on Saturday wrote a letter to Prime Minister Narendra Modi, seeking the immediate removal of Union Minister of State for Home Affairs, Bandi Sanjay Kumar, from the Union Council of Ministers in connection with a POCSO case against his son Bageerath.

In the letter, K Kavitha targetted the Union Minister following a First Information Report (FIR) registered against his son under the Protection of Children from Sexual Offences (POCSO) Act and relevant Sections of the Bharatiya Nyaya Sanhita (BNS).

"I am writing to you to draw your urgent attention to a matter of significant institutional propriety, legal ethics, and public trust concerning the composition of the Union Council of Ministers," K Kavitha stated in her letter to Prime Minister Modi.

She argued that Bandi Sanjay Kumar's continuation in a highly sensitive portfolio like the Ministry of Home Affairs, which wields immense administrative weight over law enforcement mechanisms, presents a direct conflict of interest.

She stressed that the paramount objective of the state must be to guarantee that the ongoing investigation and subsequent judicial proceedings are conducted with absolute independence, transparency, and fairness.

The Telangana Rakshana Sena chief asserted that public faith in the neutrality of the justice system requires that no shadow of political influence hangs over the case involving a minor.

"Therefore, I request you to remove Bandi Sanjay Kumar from his position in the Ministry of Home Affairs until the investigation and trial are fully concluded," she said in the letter, adding that taking this step would reinforce public confidence and ensure that justice for minors remains paramount above all political considerations.

The Ministry of Home Affairs and the office of the Union Minister of State have not issued an official reaction to the representation yet.

The case was registered under relevant Sections of the BNS and POCSO Act on May 8 against the Union Minister's son, Bageerath based on a complaint by the mother of a 17-year-old girl.

Affidavit

मैं, कुमारी संगीता सिंह, पति श्री सुधीर कुमार सिंह, निवासी ग्राम – बैरिया, पोस्ट– बसोरा, थाना– लेस्लीगंज, जिला – पलामू, राज्य – झारखण्ड, शपथ पत्र संख्या – 864, दिनांक– 13/05/2026 के माध्यम से यह घोषणा करती हूँ कि आधार संख्या 7913 69818998 में मेरा नाम संगीता सिंह अंकित है, जो गलत है। मेरा सही नाम कुमारी संगीता सिंह है, जो मेरे पैन कार्ड संख्या FOQPS8476R एवं अन्य सभी शैक्षणिक दस्तावेजों में दर्ज है। अतः भविष्य में मेरा सही नाम कुमारी संगीता सिंह ही माना जाए।

Affidavit

I, SYED MD ATHAR IMAM, S/O Mohammad Moizuddin, R/O House no-45, Vill-Harmitta, P.O-Ulgadda, P.S-Petarwar, District-Bokaro, Jharkhand-829121. Do hereby solemnly affirm and declare through affidavit No-194 dated 16/05/2026 that before my name was MOHAMMAD ATHAR, I have changed my name-SYED MD ATHAR IMAM. In future I will known by this name-SYED MD ATHAR IMAM for all

Affidavit

I, Manisha Soren Son of Lakhiram Soren Resident of Dist. Pakur Village Kutlo P.O. Simlong P.S. Litipara Jharkhand 816102 at present Kulosi Nagar, Pindarkom P.O. Tetri Namkum Dist. Ranchi Jharkhand 834010 do hereby solemnly affirm and declare that I am an Indian Citizen who is residing at my aforesaid address. I am holder of an adhar Card being No 4971 1132 7971. My name in Adhar Card is Manisha Soren & Date of Birth 01.01.2006 has been mentioned by mistake. But my actual name is Meena Manisha Soren & my actual Date of birth 08.11.2005 mentioned in my matricula-tion Educational documents which is true and genuine. This information shall be published in Newspaper English & Hindi & Gazette too for my further Identification. All the above statements are untrue I shall be responsible if any found.Sworn and signed at Ranchi on at 08.05.2026

AXIS BANK LTD. — AXIS BANK
2nd Floor, SBB Loan Centre, Sita-Usha Square Complex, Kankarbagh Main Road, Patna-800020
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.

The borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/guarantor/s, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after.

The borrower/s/guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrower / Guarantor	A) Amount Due as on Notice date B) Date of Demand Notice C) Date of Possession
Mrs. Sangita Das Mahapatra W/o Pradip Das Mahapatra (Borrower) At – A – 22/71, UCIL Colony, Jadugoda, East Singhbhum,Jharkhand – 832102, Mob. No. - 9470125024 **Also At -** Flat No. – C/02, 3rd (Third) Floor, Amardas Dayal City, Chota Govindpur, Near Chat Ghat Parsudih, Jamshepdur, Jharkhand , - 831015 Mob. No. - 9470125024 **Mr. Pradip Das Mahapatra S/o Rajendra Das Mahapatra (Co-Applicant / Borrower)** At – A – 22/71,UCIL Colony, Jadugoda,East Singhbhum,Jharkhand – 832102, Mob. No. - 7029617660 **Also At -** Flat No. – C/02, 3rd (Third) Floor, Amardas Dayal City,Chota Govindpur, Near Chat Ghat Parsudih, Jamshepdur,Jharkhand , - 831015, Mob. No. – 7029617660	A) **Rs.24,26,950.86/-** (Rupees Twenty Four Lakhs Twenty Six Thousand Nine Hundred Fifty and Eighty Six Paisa Only) being the amount due as on the date of termination i.e. 19-01-2026 of the loan account number PHR001210063367, B) **26-12-2025** C) **14/05/2026**

Description of the Immovable Property (Secured Assets)

Collateral security S C H E D U L E – A (Description of Immovable Property/ Secured Asset) A Residential Flat No. C -02,having super built up area 770 Sq. ft. on the Third floor of the building Known as "AMARDAS" together with undivided proportionate share in land measuring 116 Sq.ft. in Portion of New Plot No. 870, under New Khata No. 12, in Mouza Chhotagovindpur, Thana No. 1194 and One – Two Wheeler parking space in ground floor situated at Dayal City, Chhotagovindpur, within P.S. Parsudih, Town Jamshepdur, District East Singhbhum, District Sub Registry office at Jamshepdur, together with all advantages and facilities of common right of common spaces, amenities utility & facility services etc. provided for the said Apartment/complex. **Boundary of Flat :-** North – Common Passage;South – Open Space and Road;East – Lift and Flat No. C/03; West – Lift and Flat No. C/01;The Property stands in the name of Mrs. Sangita Das Mahapatra W/o Pradip Das Mahapatra.

Date: 17.05.2026 — **sd- Authorised Officer**
Place: Jamshedpur , BIHAR — **Axis Bank Ltd**

HDB Financial Services Limited — HDB FINANCIAL SERVICES
HDB FINANCIAL SERVICES LIMITED
REG. OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD-380009
BRANCH: BIRENU TOWER,3rd FLOOR SNP AREA, MAIN ROAD SAKCHI, JAMSHEDPUR-831001, ABOVE KFC RESTRAUNT
DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Below Mentioned Borrowers, Co-borrowers And Guarantors Have Availed Loan(s) Facility(ies) From **HDB FINANCIAL SERVICES LIMITED**, By Mortgaging Your Immovable Properties (securities).you Have Not Maintained Your Financial Discipline And Defaulted In Repayment Of The Same. Consequent To Your Defaults Your Loans Were Classified As Non-performing Assets. As You To Avail The Said Loan(s) Along With The Underlying Security Interest Created In Respect Of The Securities For Repayment Of The Same. The Hdb Has Right For The Recovery Of The Outstanding Dues, Now Issued Demand Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), The Contents Of Which Are Being Published Herewith As Per Section 13(2) Of The Act Read With Rule 3(1) Of The Security Interest (enforcement) Rules, 2002 As And By Way Of Alternate Service Upon You. Details Of The Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice Sent Under Section 13(2) And Amount Claimed There Under Are Given Below:-

1	**Name Of The Borrower & Co-borrowers Ms Praveen Kumar Brothers** At Agricultural Marketing Yard K 85 Pandra Ranchi-834005 And Also At Flat No 301 M.s. Plot No.32 Sub Plot Nos 32/a-3 & 32/a-4 Municipa Holding No.71, 173/c 173/c1/a (old) And 0300000907000a1 Ranchi-834005, **Manisha Agarwal,praveen Kumar Agarwal , Shankar Lal Agarwal And, Barkha Agarwal** At 2c Rukhmani Appartment Nawatoli Ranchi-834001 Jharkhand, **Loan Account Number-9743260 & 50958766 Details Of Loan Sanction Rs.4000000/- (rupees Forty Lakhs Only)** By **Loan Account Number 9743260 And To The Tune Of Rs.5223000/- (rupees Fifty Two Lakhs Twenty Three Thousand Only)** By **Loan Account Number 50958766**, Details Of Securities-all That Piece And Parcel Of The Flat Being Flat No.301 Having The Super Built Up Area 1846 Sq. Ft. On The 3 Rd Floor Of The Multi Storeyed Building Named As Param Sukh Apartment Along With A Car Parking Space On The Ground Floor Of The Said Building Together With 690 Sq. Ft. Undivided And Proportionate Share Of Land Out Of Total Land Admeasuring 11 Kathas 14 Chhataks 33 Sq. Ft. Covered Under M.s. Plot No.32 Marked As Sub Plot Nos.32/a-3 & 32/a-4 Corresponding To Municipal Holding No.71, 173/c, 173/c1/a (old) And 0300000907000a1 (new) Within Ward No.ii (old) & 30 (new) Of Ranchi Municipal Corporation, Ranchi Situated At Kamla Kant Road, Village Ranchi, Revenue Thana No.205, P.s. Sukhdeo Nagar, Town & District- Ranchi (jharkhand), Which Is Bounded And Butted As Under On The North By : House Of Shree Ram Dayal Tiwari On The South By : 20 Feet Wide Private Road, On The East By : Flat No.302 & 303, On The West By : Land Of Smt. Kamla Devi, **NPA Date- 04.04.2026 Demand Notice Date- 20.04.2026 Claim Amount- Rs.7024283.36 (rupees Seventy Lakh Twenty Four Thousand Two Hundred & Eighty Three - Paise Thirty Six Only) As On 15.04.2026** With Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc
2	**Name Of The Borrower & Co-borrowers Siddhi Vinayak Surgical** at J.6, J.c Mallick Road, Hirapur Hirapur, Dhanbad, Dhanbad Dhanbad-826001 Jharkhand Also At Mouza Hirapur, Mouza No. 07 Municipal Khata,plot No. 2937 Area 05 Kathas Or To Say 8.25 Dhanbad-826001, Satish Singhal And Beauty Singhal At J.c Mallick Road Hirapur, Dhanbad Dhanbad-826001, Jharkhand. **Loan Account Number- 50910817 & 68347173 Details Of Loan Sanction Rs.13900000/- (rupees One Crore Thirty Nine Lakhs Only) By Loan Account Number 50910817 And To The Tune Of Rs.1300000/- (rupees Thirteen Lakhs Only) By Loan Account Number 68347173**,details Of Securities-all That Piece And Parcel Super Built Up Area 994 Sq. Ft. With "kumar Basudeb Apartment" Situated At Mouza Hirapur, Mouza No. 07, Municipal Khata, Plot No. 2937, Area 05 Kathas Or To Say 8.25 Decimal Of Land Anchal & Dist. Dhanbad "Jharkhand", **NPA Date- 04.04.2026 Demand Notice Date- 20.04.2026. Claim Amount- Rs.14847835.47 (rupees One Crore Forty Eight Lakh Forty Seven Thousand Eight Hundred & Thirty Five - Paise Forty Seven Only)** As On 15.04.2026 With Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc

Please Note That, You Are Prohibited Under The Act From Transferring The Above Referred Security/ies By Way Of Any Means, Whatsoever Without The Prior Written Consent Of HDB. Any Person Who Contravenes Or Abets Contravention Of The Provisions Of The Said Act Or Rules Made There Under, Shall Be Liable To Imprisonment And/or Penalty As Provided Under The Act. Further If You Failed To Make The Payment Of HDB As Aforesaid HDB Shall Proceed Against The Above Referred Secure Security(ies) Under Section 13(4) Of The Act And Applicable Rules, Entirely At Your Risk As To The Cost And Consequences. Borrowers/co-borrowers/mortgagors Attention Is Invited To Provisions Of Subsection (8) Of Section 13 Of The Act, In Respect Of Time Available, To Redeem The Secured Assets. For Any Query And Settlement Please Contact: **MR. BIDYUT MAJUMDAR: 9007177746 OR MS. PUJA SUR : lm.maniktala@hdbfs.com**

Place : Jharkhand — **For HDB Financial Services Limited**
Date : 17.05.2026 — **Authorised Officer**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNBEAM DEALERS PRIVATE LIMITED

S. NO.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**Sunbeam Dealers Private Limited**
2.	Date of incorporation of corporate debtor	28/08/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51311JH2013PTC001555
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No - 206, 2nd Floor, Samriddhi Square, Kishorganj, Ranchi, Jharkhand, India, 834001
6.	Insolvency commencement date in respect of corporate debtor	May 15, 2026
7.	Estimated date of closure of insolvency resolution process	November 11, 2026 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Rajesh Kumar Agrawal** Reg No: IBBI/IPA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata, West Bengal ,700013 E-mail : rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata, West Bengal ,700013 E-mail : ibc.sunbeam@rediffmail.com
11.	Last date for submission of claims	May 29, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **Sunbeam Dealers Private Limited** on **May 15, 2026**.

The creditors of **Sunbeam Dealers Private Limited** are hereby called upon to submit their claims with proof on or before May 29, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh Kumar Agrawal
Interim Resolution Professional
Sunbeam Dealers Private Limited
IBBI/IPA-001/IP-P01023/2017-2018/11722
AFA Valid till 31st December, 2026
1, Ganesh Chandra Avenue, 3rd Floor, Room No 30,Kolkata-700013

Date: May 16, 2026
Place: Kolkata

कोयलांचल क्षेत्र के कल्याणपुर डीएवी में ग्रीष्मकालीन समर कैंप का हुआ समापन

पिपरवार : सीसीएल सीएसआर द्वारा संचालित डीएवी पब्लिक स्कूल कल्याणपुर में चार दिवसीय समर कैंप का समापन हुआ। इस समर कैंप के चौथे एवं अंतिम दिन संगीत , नृत्य गतिविधियों का आयोजन उत्साहपूर्वक किया गया। कार्यक्रम में बच्चों ने नृत्य, संगीत, नाटक के माध्यम से अपनी प्रतिभा का शानदार प्रदर्शन किया। बच्चों ने रंगारंग नृत्य प्रस्तुतियों से सभी का मन मोह लिया, वहीं मधुर गीतों और भजनों से वातावरण आनंदमय हो गया। नाटक एवं रोल प्ले के माध्यम से बच्चों ने सामाजिक एवं नैतिक संदेश भी प्रस्तुत किए। शो एंड टेल गतिविधि में विद्यार्थियों ने विभिन्न वस्तुओं एवं विषयों पर आत्मविश्वास के साथ अपने विचार व्यक्त किए। समर कैंप के अंतिम दिन बच्चों में उत्साह, आत्मविश्वास और टीम भावना देखने योग्य थी। विद्यालय की प्राचार्या आभा खन्ना ने बच्चों की प्रतिभा की सराहना करते हुए कहा कि इस प्रकार की गतिविधियां बच्चों के सर्वांगीण विकास में सहायक होती हैं ।

सांसद सुखदेव भगत ने प्रखंड कार्यालय में किया विकास कार्यों की समीक्षा

ग्रामीण क्षेत्र के लोगों को विकास की मुख्यधारा से जोड़ना पहली प्राथमिकता : सांसद

संवाददाता

बेड़ो: बेड़ो प्रखंड कार्यालय के सभागार में शनिवार को सांसद सुखदेव भगत ने अफसरों व प्रखंड कर्मियों के साथ विकास योजनाओं की समीक्षा बैठक की। सांसद ने कहा कि ग्रामीण क्षेत्र के लोगों को विकास की मुख्यधारा से जोड़ना उनकी पहली प्राथमिकता है। समीक्षा के दौरान 15 वें वित्त,विकसित भारत रामजी योजना, हर घर नल-जल, बिजली, सड़क व स्वास्थ्य योजनाओं की प्रगति पर चर्चा हुई। उन्होंने कहा योजनाओं में गुणवत्ता से समझौता नहीं होगा। जनता की समस्या को गंभीरता से लेने का निर्देश दिया। बैठक के दौरान ही बेड़ो की प्रमुख विनता कच्छप ने योजनाओं के क्रियान्वयन में भारी अनियमितता का आरोप लगाया। प्रमुख ने कहा मेरे मना करने और मेरे हस्ताक्षर के बिना ही पैसे की निकासी हो रही है। 15वें वित्त की राशि मनमाने तरीके से खर्च की जा रही है। कई बार शिकायत के बाद भी अधिकारी सुनवाई नहीं कर रहे हैं। प्रमुख के आरोपों को गंभीरता से लेते हुए सांसद सुखदेव भगत ने कहा जनप्रतिनिधि जनता की आवाज हैं। उनकी बात अनसुनी नहीं होगी। यदि गड़बड़ी मिली तो किसी को बख्शा नहीं जाएगा। वहीं सीओ राज कुंवर सिंह को जाति, आय, आवासीय, मृत्यु जन्म प्रमाण पत्र और दाखिल खारिज का काम शीघ्र निबटाने को कहा। जेएसएलपीएस के अंतर्गत स्ट्रॉबेरी खेती हरसंभव सहायता करने की बात कही। उन्होंने प्रखंड के सीएचसी में एंबुलेंस व चिकित्सक व्यवस्था कराने को कहा।

कल्याण, बाल विकास, मनरेगा, शिक्षा विभाग, पुलिस प्रशासन, कृषि, सर्वजन पेंशन योजना का लाभ जरूरतमंदों को देने की बात कही। वहीं झामुमो के प्रखंड सचिव ने मांग पत्र देकर बेड़ो केशा मोड़ से बारीडीह पुल तक सड़क बनवाने की मांग किया। इस दौरान उन्होंने दिघिया में पल्ली पुरोहित रोबर्ट मिंज फादर जॉर्ज लकड़ा माता प्रबला केरकेट्टा निर्मला ज्योति कच्छप किरण टोपनो करांजी में संस्कार स्कूल के लोगों से मिले। साथ ही पद्मश्री सिमोन उरांव से मिलकर सम्मानित किया और उनका कुशल क्षेम जाना। बैठक में पूर्व उप प्रमुख धनंजय कुमार राय मुखिया सुशांति भगत,लक्ष्मी कोया थाना प्रभारी सुजित कुमार उरांव सीताराम भगत, जुगेश उरांव, सुका उरांव, देवनिश तिग्गा,मन्ना खेस,जीवन उरांव,सुखदेव उरांव सत्येंद्र साहू,आलोक कुमार साहू, शाहिद अहमद वेलू,पवन गौतम, सत्यजीत सिंह, अनवर अंसारी,चरवा उरांव,मनोज लकड़ा पंसस जेई, बीपीओ, पंचायत सचिव सहित कई लोग मौजूद थे।

सरस्वती शिशु विद्या मंदिर डकरा के 12वीं परीक्षा परिणाम में तीनों संकायों का शानदार प्रदर्शन

विज्ञान संकाय में प्रिया कुमारी और कला संकाय में पूजा कुमारी ने किया टॉप, विद्यालय में खुशी का माहौल

संवाददाता

खलारी : सरस्वती शिशु विद्या मंदिर डकरा के कक्षा 12वीं परीक्षा परिणाम में इस वर्ष विज्ञान, वाणिज्य और कला तीनों संकायों के विद्यार्थियों ने उत्कृष्ट प्रदर्शन कर विद्यालय का नाम रोशन किया है। परीक्षा परिणाम घोषित होते ही विद्यालय परिसर में खुशी का माहौल बन गया। विद्यार्थी, अभिभावक और शिक्षक सभी उत्साहित नजर आए। विद्यालय के प्रधानाचार्य गोपाल मिस्त्री विश्वकर्मा ने बताया कि विद्यार्थियों ने कठिन मेहनत, अनुशासन और शिक्षकों के मार्गदर्शन से यह सफलता हासिल की है। विज्ञान संकाय में प्रिया कुमारी ने 88.2 प्रतिशत अंक प्राप्त कर पहला स्थान हासिल किया। पूजा कुमारी ने 86.2 प्रतिशत अंक लाकर दूसरा स्थान प्राप्त किया, जबकि रिद्धि कुमारी ने 78 प्रतिशत अंक प्राप्त कर तीसरा स्थान हासिल किया। कला संकाय में पूजा कुमारी ने 74.2 प्रतिशत अंक के साथ पहला स्थान प्राप्त किया। वहीं सुखदेव कुमार गंजू ने 73.6 प्रतिशत अंक लाकर दूसरा स्थान प्राप्त किया। सिमरन कुमारी ने 67 प्रतिशत अंक प्राप्त कर तीसरा स्थान हासिल किया। विद्यालय प्रबंधन समिति ने सभी सफल विद्यार्थियों को शुभकामनाएं देते हुए उनके उज्ज्वल भविष्य की कामना की। शिक्षकों ने कहा कि विद्यार्थियों की सफलता नियमित पढ़ाई, सकारात्मक सोच और अभिभावकों के सहयोग का परिणाम है। विद्यालय परिवार ने मेधावी विद्यार्थियों को सम्मानित करने की घोषणा भी की है। परीक्षा परिणाम से उत्साहित अभिभावकों ने विद्यालय की पढ़ाई और अनुशासन की सराहना की। प्रधानाचार्य ने कहा कि विद्यालय आगे भी गुणवत्तापूर्ण शिक्षा और संस्कारयुक्त वातावरण देने के लिए लगातार प्रयास करता रहेगा।

बेड़ो में पति की दीघार्यु होने की कामना को लेकर महिलाओं ने वट सावित्री का किया व्रत

संवाददाता

बेड़ो: बेड़ो प्रखंड मुख्यालय सहित प्रखंड के ग्रामीण क्षेत्रों में शनिवार को महिलाओं ने पति की दीघार्यु व परिवार की समृद्धि के लिए शनिवार को वट सावित्री की आराधना किया। इस दौरान महिलाओं ने पूरे दिन व्रत रख कर वट वृक्ष की विधिवत पूजा अर्चना करते हुए अखंड सौभाग्य की कामना किया। जहां सुहागिन महिलाओं ने रोली,फूल अक्षत,चना,फल और मिठाई से पूजा अर्चना की। इसमें महिलाओं ने वट (बरगद) वृक्ष में जल अर्पण कर कच्चे सूत से7,11या 21बार परिक्रमा के उपरांत महिलाएं मंदिर परिसर में बैठकर अशोक पंडा व मेघनाथ गिरी व बारीडीह में लाल बाबा के द्वारा सत्यवान- सावित्री की कथा का श्रवण किया। इधर कई महिलाओं द्वारा अपने घरों में भी पूरे विधि विधान के साथ पूजा अर्चना किया। इसके बाद सत्यवान - सावित्री की कथा सुनकर बड़े बुजुर्गो से आशीर्वाद लिया। वहीं महिलाओं में अंजु गुप्ता, सारिका गुप्ता इंदु गुप्ता ने बताया कि सावित्री ने यमराज से अपने पति सत्यवान के प्राण वापस मांगे थे। उसी परंपरा को निभाते हुए हम भी पति की लंबी उम्र के लिए यह व्रत करती है। वट वृक्ष में ब्रह्मा, विष्णु, महेश का वास माना जाता है। इसकी पूजा से घर में सुख-समृद्धि आती है। इधर सुबह से ही महादानी मंदिर,देवी मंडप,दुर्गा मंदिर, संतोषी माता के मंदिरों में महिलाओं का तांता लगा रहा।

खलारी में नए थाना प्रभारी राम कुमार वर्मा का स्वागत, जयदीप टोप्पो को दी गई विदाई

खलारी : खलारी थाना परिसर में शनिवार को नए थाना प्रभारी इंस्पेक्टर राम कुमार वर्मा का स्वागत एवं निवर्तमान थाना प्रभारी इंस्पेक्टर जयदीप टोप्पो को भावभीनी विदाई दी गई। इस अवसर पर शांति समिति के सदस्य, राजनीतिक दलों के प्रतिनिधि, ट्रेड यूनियन नेता, खलारी व्यवसायी संघ के सदस्य एवं अन्य लोगों ने दोनों पुलिस पदाधिकारियों को बुके और शॉल भेंट कर सम्मानित किया। कार्यक्रम में वक्ताओं ने जयदीप टोप्पो के कार्यकाल की सराहना करते हुए उनके बेहतर कार्यों और जनता के प्रति सहयोगात्मक रवैये की प्रशंसा की। साथ ही उनके उज्ज्वल भविष्य की कामना की गई। वहीं नए थाना प्रभारी राम कुमार वर्मा का स्वागत करते हुए उम्मीद जताई गई कि वे सभी वर्गों को साथ लेकर क्षेत्र में कानून व्यवस्था को और मजबूत करेंगे। समारोह में धनंजय बैठा, एसआई देवकुमार दास, इंदिरा देवी, मीनू रजक, विक्की सिंह, मुन्ना देवी, धीरज बहादुर, तनवीर आलम, सुशील अग्रवाल, शत्रुंजय सिंह, पंकज मिश्रा, राजेंद्र चौहान, चितरंजन सिंह, सोनू पांडे, गोल्डन प्रसाद यादव, सुनील कुमार सिंह, विकास दुबे, कार्तिक पांडे, आनंद सिंह, इस्माइल अंसारी, मुन्नू शर्मा सहित कई लोग उपस्थित थे। वहीं पुलिस उपाधीक्षक कार्यालय खलारी परिसर में भी विदाई सह सम्मान समारोह का आयोजन किया गया। इस दौरान राम नारायण चौधरी ने जयदीप टोप्पो को पुष्पगुच्छ एवं स्मृति चिन्ह भेंट कर सम्मानित किया। अपने संबोधन में पुलिस उपाधीक्षक राम नारायण चौधरी ने कहा कि जयदीप टोप्पो ने अपने कार्यकाल में पूरी ईमानदारी, निष्ठा और जिम्मेदारी के साथ कार्य किया। उनकी कार्यशैली और जनता के प्रति व्यवहार ने पुलिस विभाग की सकारात्मक छवि को मजबूत किया है। उन्होंने विश्वास जताया कि बुंडू थाना में भी वे बेहतर कार्य करेंगे।

एक झलक

सड़क दुर्घटना में एक घायल, रिम्स रेफर

बेड़ो: बेड़ो सांई मंदिर मार्ग पर बेड़ो थाना क्षेत्र के सरस्वती शिशु विद्या मंदिर के समीप शनिवार की शाम लगभग साढ़े छह बजे अज्ञात वाहन के चपेट में आने से पैदल राहगीर एक व्यक्ति गंभीर रूप से घायल हो गया। घायल व्यक्ति की पहचान बेड़ो बैरटोली गांव निवासी 48 वर्षीय गोबरा उरांव पिता सुकरा उरांव के रूप में हुई है। जिसे हरिहरपुर जामटोली पंचायत के पूर्व मुखिया सह समाजसेवी सुनील कच्छप ने बेड़ो सामुदायिक स्वास्थ्य केंद्र पहुंचाया। जहां डॉ सुनील कंडुलना ने घायल गोबरा उरांव की प्राथमिक उपचार के बाद बेहतर इलाज के लिए रिम्स रेफर कर दिया। मिली जानकारी के अनुसार राहगीर गोबरा उरांव अपने घर जा रहे थे। तभी अज्ञात वाहन ने अपने चपेट में लिया। जिससे वे गंभीर रूप से घायल हो गए।

मालगाड़ी की चपेट में आने से मानसिक रूप से विक्षिप्त युवक की मौत

खलारी : सीआईसी रेल सेक्शन के बड़काखाना-बरवाडीह रेलखंड में खलारी और मैकलुस्कीगंज स्टेशन के बीच अप लाइन पर पोल संख्या 160/3 के समीप शनिवार शाम करीब चार बजे मैक्लुस्कीगंज पुलिस ने एक शव बरामद किया। मृतक की पहचान लालपुर मायापुर निवासी 35 वर्षीय मनोज टोप्पो, पिता सिल्वेस्टर टोप्पो के रूप में हुई है। इस संबंध में जानकारी देते हुए मैकलुस्कीगंज थाना प्रभारी धन्नजय बैठा ने बताया कि मृतक मानसिक रूप से विक्षिप्त था। आशंका जताई जा रही है कि वह घर के पास ही गुजर रही एक मालगाड़ी की चपेट में आ गया, जिससे उसकी घटनास्थल पर ही मौत हो गई। घटना की सूचना मिलते ही मैकलुस्कीगंज पुलिस मौके पर पहुंची और शव को कब्जे में लेकर पोस्टमार्टम के लिए भेज दिया। पुलिस मामले की जांच में जुटी हुई है।

डेंगू से बचाव के लिए जागरूकता कार्यक्रम किया गया

नामकुम: राष्ट्रीय डेंगू दिवस के अवसर पर ईएसआई अस्पताल में बीमित और अन्य मरीजों व परिजनों को डेंगू के रोकथाम एवं ईलाज के बारे में विस्तृत रूप से जानकारी दी गयी। इस अवसर पर शिशु रोग विशेषज्ञ डॉ अरविन्द कुमार तथा यूएचटीसी में कम्युनिटी मेडिसिन की विशेषज्ञ डॉ कश्मीरा जिलानी ने लोगों में जागरूकता फैलाई। डॉ अरविन्द ने कहा कि डेंगू को केवल एक सामान्य बुखार न समझें। बदलते मौसम और तापमान के कारण यह बीमारी अब केवल बरसात तक सीमित नहीं रही है, बल्कि साल भर फैलनेवाला खतरा बन गई है। इससे बचाव के लिए सामुदायिक भागीदारी और सतर्कता सबसे महत्वपूर्ण है। वहीं डॉ कश्मीरा ने कहा कि मच्छरों के पनपने की जगहों(कूलर, गमलों, टायरों) को खाली और साफ रखें। कहीं भी पानी जमा न होने दें। पूरे षरीर को ढकनेवाले कपड़े पहनें और सोते समय मच्छरदानी का इस्तेमाल करें। हल्का या तेज बुखार, बदन दर्द, सिरदर्द, आंखों के पीछे दर्द और अत्याधिक कमजोरी होने पर तुरंत डॉक्टर से संपर्क करें। मौके पर डॉ सृष्टि एवं डॉ समीर सहित अन्य डॉक्टर्स व कर्मी मौजूद थें।

Affidavit

I, Samrin Nisha wife of Amzad Khan, resident of village Chandu Post Jima, P.S. Kuru, District Lohardaga, Jharkhand do hereby solemnly affirm and declare as follows: 1. That I am permanent resident of above mentioned address. 2. That I have obtained my Aadhar Card No. 8097 9531 2264 in which my name is mentioned as Samrin Nisha. 3. That now I have change my name as Samrin Nisha to Seema Kumari from today. 4. That I want to publish gazette and news paper for changing name as Seema Kumari. 5. That this affidavit is being swearing for purpose of changing name in my Aadhar Card. 6. That the statements made above is true and correct. Sworn and signed this affidavit Number 16469 on 16 day of May 2026 at Lohardaga.

Affidavit

I, SYED MD ATHAR IMAM, S/O Mohammad Moizuddin, R/O House no-45, Vill-Harmitta, P.O-Ulgadda, P.S-Petarwar, District-Bokaro, Jharkhand-829121. Do hereby solemnly affirm and declare through affidavit No-194 dated 16/05/2026 that before my name was MOHAMMAD ATHAR, I have changed my name-SYED MD ATHAR IMAM. In future I will known by this name-SYED MD ATHAR IMAM for all

अखंड सौभाग्य और परिवार की सुख-समृद्धि के लिए सुहागिन महिलाओं ने की वट सावित्री पूजा

खलारी : खलारी, मैक्लुस्कीगंज कोयलांचल क्षेत्र सहित आसपास के ग्रामीण इलाकों में शनिवार को सुहागिन महिलाओं ने अखंड सौभाग्य, पति की दीघार्यु एवं परिवार की सुख-समृद्धि की कामना को लेकर श्रद्धा और आस्था के साथ वट सावित्री व्रत एवं पूजा संपन्न की। खलारी, मैक्लुस्कीगंज, हेसालौंग, नवाडीह, धमधमीया, डकरा, केडी राय सहित क्षेत्र के विभिन्न गांवों एवं बस्तियों में महिलाओं के बीच विशेष उत्साह देखा गया। सुबह से ही सुहागिन महिलाओं ने निर्जला उपवास रखकर पारंपरिक श्रृंगार किया और समूह में निकट स्थित वट वृक्ष के पास पहुंचकर विधि-विधान से पूजा-अर्चना की। महिलाओं ने वट वृक्ष को जल, अक्षत, फूल एवं पूजा सामग्री अर्पित कर उसकी परिक्रमा की तथा सूत लपेटते हुए पति की लंबी आयु और परिवार के मंगल की कामना की। पूजा के दौरान महिलाओं ने वट वृक्ष को पंखा झलकर अपनी श्रद्धा प्रकट की। पुजारियों द्वारा विधिवत पूजन कराते हुए सावित्री-सत्यवान की पौराणिक कथा सुनाई गई, जिसे महिलाओं ने श्रद्धापूर्वक सुना। पूजा के उपरांत महिलाएं अपने घर लौटीं और अपने पति को पंखा झलकर प्रसाद खिलाया। इस अवसर पर घरों में विभिन्न प्रकार के पारंपरिक व्यंजन एवं पकवान भी बनाए गए। पूरे क्षेत्र में धार्मिक वातावरण बना रहा तथा मंदिरों और पूजा स्थलों पर महिलाओं की भीड़ उमड़ी रही।

खलारी में जनगणना 2027 के प्रथम चरण का कार्य शुरू

खलारी : प्रखंड कार्यालय खलारी में शनिवार को जनगणना 2027 के प्रथम चरण मकान सूचीकरण एवं मकान गणना कार्य की शुरूआत कर दी गई। इस कार्य के लिए नियुक्त सभी पर्यवेक्षकों और प्रगणकों के बीच नियुक्ति पत्र, पहचान पत्र एवं आवश्यक कीट का वितरण किया गया। प्राप्त जानकारी के अनुसार खलारी प्रखंड के 21 राजस्व ग्रामों में कुल 115 हाउस लिस्टिंग ब्लॉक बनाए गए हैं। जनगणना 2027 के प्रथम चरण के कार्य के लिए कुल 114 प्रगणक एवं 19 पर्यवेक्षक प्रतिनियुक्त किए गए हैं। चार्ज पदाधिकारी सह प्रखंड विकास पदाधिकारी प्रणव अम्बष्ट ने सभी प्रगणकों और पर्यवेक्षकों को विभागीय निदेर्शों के अनुसार समयबद्ध और त्रुटिरहित तरीके से कार्य करने का निर्देश दिया। उन्होंने कहा कि जनगणना का कार्य पूरी जिम्मेदारी और सावधानी के साथ किया जाए, ताकि सही आंकड़े प्राप्त हो सकें।

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं अशोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
सनबीम डीलर्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

क्र.	प्रासंगिक विवरण	
1	निगमित कर्जदार का नाम	सनबीम डीलर्स प्राइवेट लिमिटेड
2	निगमित कर्जदार के गठन की तिथि	28/08/2013
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	आरओसी, रांची
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी नं./लिमिटेड लायबिलिटी आईडेंटिफिकेशन नं.	U51311JH2013PTC001555
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	शॉप सं. 206, इन्द्रा मंजिल, समृद्धि स्क्वायर, किशोरगंज, रांची, झारखण्ड, भारत, 834001
6	निगमित कर्जदार के संबंध में दिवाला आरम्भ होने की तारीख	15 मई, 2026
7	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तारीख	11 नवम्बर, 2026 (दिवालिया शुरू होने की तारीख से 180 दिन)
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम तथा पंजीयन संख्या	राजेश कुमार अग्रवाल पंजीकरण संख्या - IBBI/IPA-001/IP-P01023/2017-2018/11722
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	1, गणेश चंद्र एवेन्यू, तीसरी मंजिल, कमरा सं. 301, कोलकाता, पश्चिम बंगाल, 700013 ईमेल: rajesh521@yahoo.com
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	1, गणेश चंद्र एवेन्यू, तीसरी मंजिल, कमरा सं. 301, कोलकाता, पश्चिम बंगाल, 700013 ईमेल: ibc.sunbeam@rediffmail.com
11	दावा जमा करने की अंतिम तिथि	29 मई, 2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) https://ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण ने 15 मई, 2016 को सनबीम डीलर्स प्राइवेट लिमिटेड के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है।
सनबीम डीलर्स प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक 29 मई, 2026 को अथवा उससे पहले साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।
वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदाताओं साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।
प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।
दावों के गलत पेश करने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

राजेश कुमार अग्रवाल
अंतरिम समाधान पेशेवर
सनबीम डीलर्स प्राइवेट लिमिटेड
IBBI/IPA-001/IP-P01023/2017-2018/11722
[illegible] 31 दिसम्बर, 2026 [illegible]
1, गणेश चंद्र एवेन्यू, तीसरी मंजिल, कमरा सं. 30, कोलकाता-700013
तारीख: 16 मई, 2026
स्थान: कोलकाता

HDB FINANCIAL SERVICES
एचडीबी फाइनेंशियल सर्विसेस लिमिटेड
मांग सूचना
सरफेसी अधिनियम, 2002 की धारा 13(2) के अधीन
[illegible]

AXIS BANK
एक्सिस बैंक लिमिटेड
दूसरी मंजिल, एसबीबी लोन सेंटर, सीता-उषा स्क्वायर कॉम्प्लेक्स, कंकरबाग मेन रोड, पटना-800020
कब्ज़ा सूचना (अचल संपत्ति के लिए)

(प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पढ़े गए परिशिष्ट IV के अनुसार)

जबकि, अधोहस्ताक्षरी, एक्सिस बैंक लिमिटेड के अधिकृत अधिकारी होने के नाते, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित अधिनियम, 2002 के तहत और धारा 13(12) के साथ पढ़े गए सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, मैंने उधारकर्ता/गारंटर को नोटिस में उल्लिखित राशि का भुगतान करने के लिए कहा है, अनुबंधित ब्याज दर, दंडात्मक ब्याज, शुल्क, लागत आदि सहित, उक्त नोटिस की तिथि से 60 दिनों के भीतर।
ऋणकर्ता/गारंटर द्वारा राशि का भुगतान न कर पाने की स्थिति में, एतद्द्वारा ऋणकर्ता/गारंटर को, विशेष रूप से और आम जनता को, यह सूचना दी जाती है कि मैंने उक्त अधिनियम की धारा 13(4) के साथ पठित नियमों के नियम 8 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे वर्णित संपत्ति पर कब्जा कर लिया है। यह कब्जा नीचे उल्लिखित तिथि से लिया गया है।
ऋण लेने वाले/लेने वाले/गारंटर, विशेष रूप से, और आम जनता, को इसके द्वारा आगाह किया जाता है कि वे संपत्ति से संबंधित कोई भी लेन-देन न करें और संपत्ति से संबंधित कोई भी लेन-देन एक्सिस बैंक लिमिटेड के प्रभार के अधीन होगा, जिसकी राशि नोटिस में उल्लिखित है, साथ ही उस पर ब्याज और दंडात्मक ब्याज, शुल्क, लागत आदि, मांग नोटिस की तिथि से लागू होंगे।
ऋणकर्ता का ध्यान सुरक्षित परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में सरफेसी अधिनियम, 2002 की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

उधारकर्ता/गारंटर का नाम एवं पता	ए) नोटिस की तिथि तक देय राशि बी) मांग नोटिस की तिथि सी) कब्जे की तिथि
श्रीमती संगीता दास महापात्रा पती प्रदीप दास महापात्रा (उधारकर्ता) पता - ए - 22/71, यूसीआईएल कॉलोनी, जादूगोड़ा, पूर्व सिंहभूम, झारखंड - 832102, मो. नहीं। - 9470125024 **इसके अलावा -** फ्लैट नंबर - सी/02, तीसरा (तीसरा) तल, अमरदास दयाल सिटी, छोटा गोविंदपुर, निकट चाट घाट परसुडीह, जमशेपदुर, झारखंड, - 831015 मो. नंबर - 9470125024 **श्री प्रदीप दास महापात्रा पुत्र राजेंद्र दास महापात्रा (सह-आवेदक/उधारकर्ता)** पता - ए - 22/71, यूसीआईएल कॉलोनी, जादूगोड़ा, पूर्व सिंहभूम, झारखंड - 832102, मो. नंबर - 7029617660 **इसके अलावा-** पता - फ्लैट नंबर - सी/02, तीसरी मंजिल अमरदास दयाल सिटी, छोटा गोविंदपुर, चैट घाट परसुदीह के पास जामशेपदूर, झारखंड - 831015, मोबाइल नंबर - 7029617660	(ए) **24,26,950.86 रुपये** (चौबीस लाख छब्बीस हज़ार नौ सौ पचास रुपये छियासी पैसे मात्र) ऋण की समाप्ति तिथि (अर्थात् 19-01-2026) तक देय राशि खाता संख्या PHR001210063367 (बी) **26-12-2025** (सी) **14/05/2026**

अचल संपत्ति (सुरक्षित परिसंपत्तियों) का विवरण

संपार्श्विक अनुसूची - क (अचल संपत्ति/प्रतिरक्षित परिसंपत्ति का विवरण) आवासीय फ्लैट संख्या सी-02, जिसका निर्मित क्षेत्रफल 770 वर्ग फुट है, "अमरदास" नामक भवन की तीसरी मंजिल पर स्थित है, साथ ही अविभाजित 116 वर्ग फुट भूमि में आनुपातिक हिस्सा, जो नए प्लॉट संख्या 870 के भाग में है, नए खाता संख्या 12 के अंतर्गत, मौजा छोटागोविंदपुर, थाना संख्या 1194 में, और एक-दो पहिया वाहन पार्किंग स्थान भूतल पर स्थित है। यह संपत्ति दयाल सिटी, छोटागोविंदपुर में, पुलिस स्टेशन परसुदीह, टाउन जमशेदपुर, जिला पूर्वी सिंहभूम, जिला उप रजिस्ट्री कार्यालय जमशेदपुर में स्थित है। इसके साथ ही, उक्त अपार्टमेंट/कॉम्प्लेक्स के लिए प्रदान किए गए सभी सामान्य अधिकारों, सुविधाओं, उपयोगिता और सेवा आदि के लाभ और सुविधाएं भी शामिल हैं। अपार्टमेंट/कॉम्प्लेक्स **फ्लैट की सीमा :-** उत्तर-साझा मार्ग; दक्षिण -खुला स्थान और सड़क; पूर्व – लिफ्ट और फ्लैट संख्या C/03; पश्चिम -लिफ्ट और फ्लैट संख्या C/01; यह संपत्ति श्रीमती संगीता दास महापात्रा पत्नी प्रदीप दास महापात्रा के नाम पर है।

दिनांक: 17.05.2026
स्थान: जमशेदपुर, बिहार
हस्ताक्षर - अधिकृत अधिकारी
एक्सिस बैंक लिमिटेड